

**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)**

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

...Applicant

Versus

State of Rajasthan & Anr.

... Respondents

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Through

Anurag Abhishek

Counsel for Respondent No.2
E-337, East of Kailash,
New Delhi - 110065

Place: New Delhi

Date: 04.03.2024

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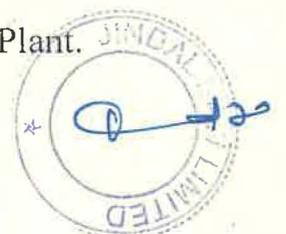
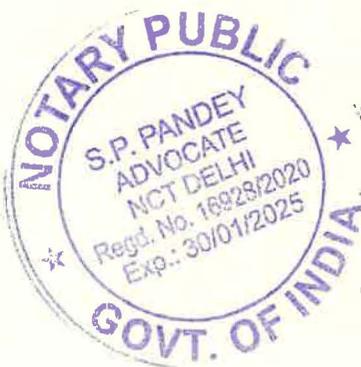
State of Rajasthan & Anr.

... Respondents

STATUS REPORT

I, Ramesh Chandra, son of Late Shri Shiv Dutt Naudiyal, aged about 51 years, R/o B-619, Sector-17, Vasundhara, Ghaziabad – 201012 also duly authorized representative of Respondent no.2, having its office at 12, Jindal Centre, Bhikaji Kama Place, New Delhi - 110066 do hereby solemnly state and affirm as under:

1. That I am the authorized representative of the Respondent no.2 and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of Respondent no.2.
2. It is submitted that, vide its previous reports dated 15.09.2022, 12.10.2022, 08.12.2022, 22.02.2023, 01.07.2023, 26.09.2023 and 28.11.2023, the Respondent No.2 has periodically informed the Hon'ble Tribunal of all the steps taken by it for the expeditious setup of the 10 MLD Sewage Treatment Plant.

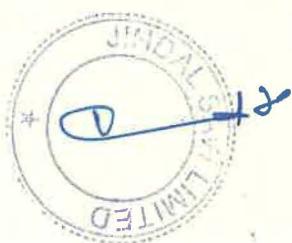
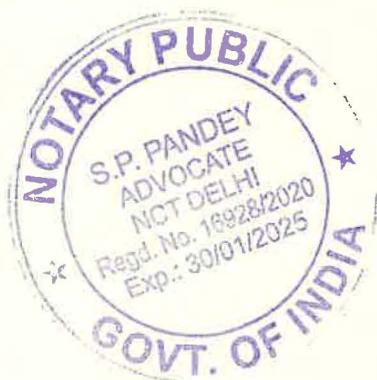


3. It is pertinent to note that in the Status Report dated 12.10.2022, the Respondent No.2/Project Proponent has submitted a time bound plan for completion of STP i.e. a project schedule for completion of the proposed STP by the end of June'2024, in terms of the agreement dated 04.08.2017 (**See Annexure A-8 @ Page 36 of Report**).
4. Further, it is pertinent to mention that in its proceedings dated 16.03.2023, this Hon'ble Tribunal had directed the Rajasthan State Pollution Control Board (RSPCB) to verify the status report filed by the Respondent No.2/Project Proponent. Pursuant to which, the RSPCB submitted a Verification Report dated 17.04.2023 and affirmed the work done, reported by the Respondent No.2. in its Verification Report (Physical Verification done on 06.04.2023) the RSPCB. (**Refer Annexure R-2 @ Pages 11-12**).
5. In fact, this Hon'ble Tribunal in its dated 29.09.2023, has recorded the following:

"i. The casting works of all 04 SBR tanks have been completed and Chajja (Balcony) and other minor work is under progress.

ii. Further, 100% of the Civil Work of Pump House along with Chlorine Contact Tank (CCT) has been completed and Structure work has been started now.

iii. And the ground floor slab of Centrifuge Building has been



casted and second floor slab preparation is under progress.”

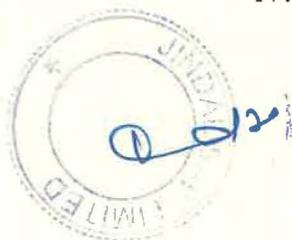
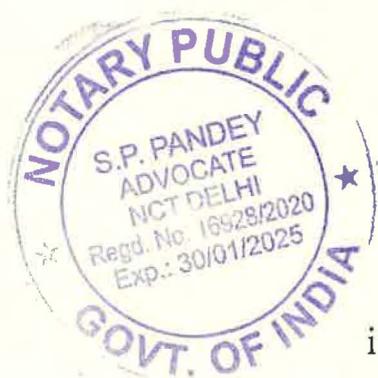
6. In addition to the above detailed progress of the STP works, the Hon'ble Tribunal also recorded that *“Learned counsel appearing for the Respondent no. 2 has informed that the entire civil work will be over by January, 2024 and the work of construction of STP will be complete by June, 2024. In the report there is a mention about completion of the STP by June, 2024 subject to free and uninterrupted supply of sewage water by the Municipal Corporation, Bhilwara, in terms of the agreement dated 04.08.2017.”* thereby granting the Respondent No.2/Project Proponent's prayer for uninterrupted and free sewage water supply for the STP.
7. It is submitted that vide the above Order, the Hon'ble Tribunal has directed the Municipal Corporation to ensure the supply of sewerage water and has therefore given its deemed approval for the Respondent No.2's prayer of free sewerage water supply.
8. During the course of the hearing, the Counsel for the Municipal Corporation, Bhilwara had raised objections to the above-referred Status Report. Accordingly, this Hon'ble Tribunal vide its order dated 29.09.2023 had granted time to the Respondent No.1 to file its objections to the Status Report within 10 days from the date of the Order. Whereas the Respondent No.1 has filed an Additional Affidavit dated 27.10.2023 making baseless and incorrect allegations against the Respondent No.2. It is submitted that a Detailed Reply dated 27.11.2023 to the said



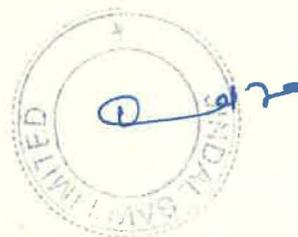
Additional Affidavit has been filed separately by Respondent No. 2/Project Proponent and the same maybe treated as part of the present Status Report as the same is not being repeated for the sake of brevity.

9. Now, in terms of the directions of this Hon'ble Tribunal's order dated 22.12.2023 and previous orders, the Project Proponent/Respondent No.2 would like to apprise the Hon'ble Tribunal of the developments which have taken place since the filing of the last status report dated 29.11.2023 w.r.t setting up of the 10 MLD STP. It is submitted that the following progress have been made under the head of "**Civil Works**":

- i. The flooring of the 'Administrative Building' is under progress as well as painting for both the external and internal wall of the 'Administrative Building' is under progress. Electrification work inside the building is also under progress.
- ii. All civil work related to all four Sequencing Batch Reactor Tank (SBR Tanks) is completed and Erection work related to 'SBR tank' is in progress. The detailed status update regarding SBR Tanks is also set out in Paragraph 12 of the present Status Report.
- iii. All civil works of the 'Grit Chamber' is completed and now the finishing works have to be undertaken.
- iv. Further, the Civil work of the 'Pump House' and 'Chlorine Contact Tank (CCT)' is under progress and structural and pump installation work is under progress.

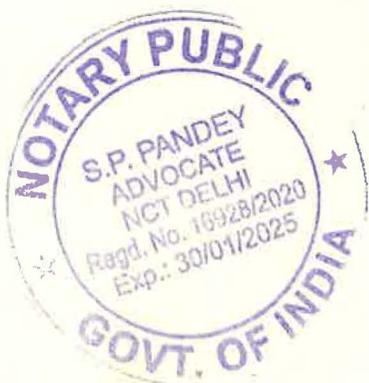


- v. All civil work of 'Centrifuge building' is completed and now the finishing works have to be undertaken.
- vi. Also, civil work of 'Road and Cross drainage' i.e. Street drainage along both side of the road is under progress and about 20% of the work is completed.
10. In addition to above, the following progress have been made w.r.t **"Utility Buildings"** at the STP site, by the Respondent No.2:
- i. The civil work of 'Workshop' is completed, and structure work is under progress.
 - ii. The slab casting of 'High Tension Panel Room' is completed and finishing work is under progress.
 - iii. The slab casting of 'Guard Room' is completed and finishing work is under progress.
 - iv. The foundation of 'Electrical Transformer' is completed and Respondent No.2 is taking further steps towards setting up the same.
 - v. The final lift casting of wall of 'Sludge Tank' is under progress.
 - vi. The civil works of 'Meter Room' is under progress.
11. In addition to the Civil Works and setting up of the Utility Buildings as stated hereinabove, the Respondent No.2 has also undertaken mechanical and electrical works, and the status of these **"Mechanical & Electrical work"** is set out as below:



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- i. The work of setting up of Three Pumps at the 'Pump House' proposed at STP site is done and the same are erected and now the Inlet and outlet pipeline work is under progress.
- ii. Further, the Incoming pipeline for sewage water is laid and its connection with Grit chamber is under progress.
- iii. Also, the treated water outgoing pipeline is laid and its connection with pump house is under progress.
- iv. All electrical panels to be utilized towards electric supply at the STP site are erected, and commissioning & testing work for the said panels is under progress.
- v. Further, the cable tray work inside the HT Panel room work is completed and outside work is under progress.
- vi. Transformer for power supply is erected and commissioning for same is under progress.
- vii. Further, Automation panels were erected, and cable termination work is under progress.
- viii. And lastly, with respect to the mechanical works undertaken at the SBR Tank being setup at the STP site, it is detailed that:
 - i. The Motorized Gate Valves in the SBR Tank are erected.
 - ii. Header Line work is under progress.
 - iii. Further, the mechanical work for the Decanter erection work is under progress for all SBR's.

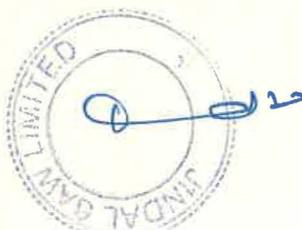
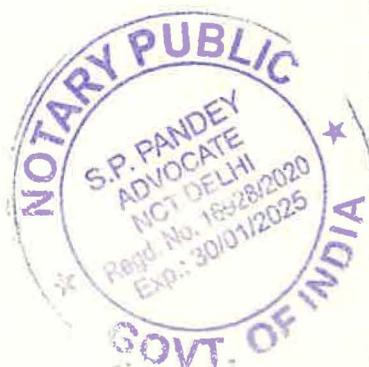


- iv. And RAS Pump (Return Activated Sludge) & SAS Pump (Surplus Activated Sludge) erection work of the SBR Tank is under progress.

The Latest Photographs from the site reflecting the above developments are being marked and annexed herewith as

Annexures A/19 (Colly.)

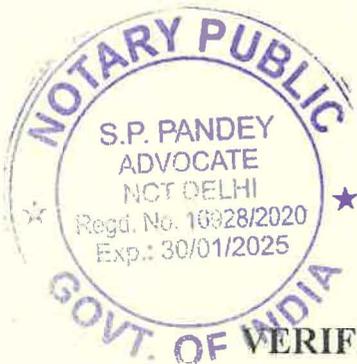
12. These construction updates in terms of the Project Schedule in the matter, are being made for the kind information & cognizance of the Hon'ble Tribunal of the developments in the works for the setup of the 10 MLD STP Plant.
13. It is submitted that the construction of 30 ft. wide access road from the existing STP shall be strictly in terms of letter dated 26.11.2021 issued by Respondent No. 2 and it shall be co-terminus with the expiry of the Agreement dated 04.08.2017.
14. Most importantly, it is submitted that the construction of STP shall not be in terms of the additional conditions, as unilaterally stipulated in the official order dated 19.01.2022, passed by the Municipal Council, Bhilwara regarding which no consent has been given by Respondent No. 2. Accordingly, it is reiterated that the proposed STP shall be governed by the terms of the Agreement dated 04.08.2017, cognizance of which has already been taken by this Ld. Tribunal vide its Order dated 08.08.2017.



15. In view of the above facts, it is further prayed that the Municipal Council, Bhilwara should accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the commencement of the lease period of 30 years shall be the date when appropriate order/directions/permission is granted to Respondent no.2 to construct the 30 ft. wide access road from the existing STP.

16. For the better appreciations of this Hon'ble Tribunal, it is submitted that the above conditions and prayers have also been made in I.A. No. 18 of 2022 i.e., the Application of Respondent No.2 filed on 22.02.2022, which is also pending adjudication.

17. That the contents of present Affidavit are true and correct to my knowledge and belief and also as per the records maintained by Respondent no.2 in the ordinary course of business. That nothing material has been concealed from this Hon'ble Tribunal.



VERIFICATION

04 MAR 2024



DEPONENT

I, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false.

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

04 MAR 2024



DEPONENT

10 MLD STP PROJECT STATUS

as on 29.02.2024

ADMIN CUM MCC BUILDING



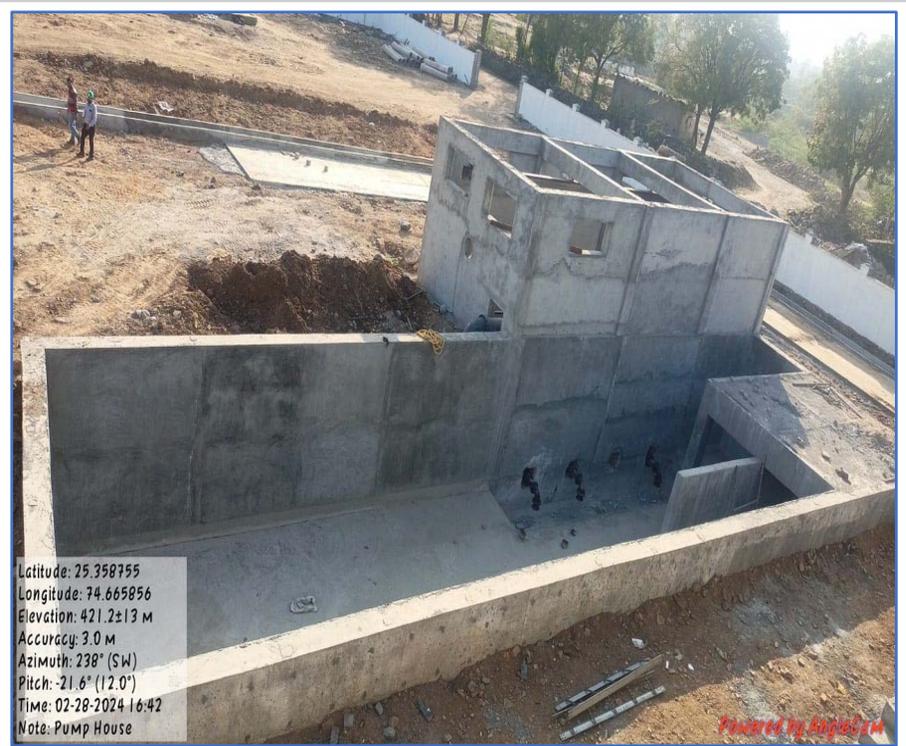
SBR TANK



GRIT CHAMBER



PUMP HOUSE



CENTRIFUGE BUILDING



SLUDGE DRYING BED



INLET AND OUTLET PIPELINE LAYING



PUMP HOUSE



DECANTER INSTALLATION WORK



WORKSHOP & GUARD ROOM



ENTRANCE ROAD WITH UNDERGROUND INLET AND OUTLINE PIPE LAYING JOB



TRANSFORMER WITH VCB ROOM



ELECTRICAL PANEL ROOM



CABLE TRAY WORK



INSTALLATION OF ACTUATOR, LCB'S & VALVES



PIPELINE WORK



From: Ankita Sinha
Sent: Monday, March 4, 2024 8:03 PM
To: nluadvrohitsharma; npbhilwara; rorpcb.bhilwara; akshay19rathore96@gmail.com
Cc: Nilava Bandyopadhyay; Anurag Abhishek
Subject: Re: In the matter EA 02/2020 " Babulal Jajoo v. State of Rajasthan : Service of Status Report on behalf of Respondent No.2
Attachments: Status Report (04.03.2024).pdf

Dear Sir/Ma'am,

In compliance to the directions of the Hon'ble National Green Tribunal dated 21.12.2023, Central Zone Bench, Bhopal, we are serving the copy of the Latest Status Report (Dated 04.03.2024) on behalf Respondent no.2. Please find the same as attachment to this mail.

You are requested to kindly issue your respective acknowledgments upon receipt of this mail. This mail shall be treated as sufficient advance service of the '**Status Report**' being filed by Respondent no.2.

In case of any further clarification or assistance, please feel free to reach us.

Regards,
Ankita Sinha.
